

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/372(KB)2019
IA(I.B.C)/200(KB)2024, IA(I.B.C)/297(KB)2024,
IA(I.B.C)/1007(KB)2023, IA(I.B.C)/18(KB)2024,
IA(I.B.C)/1892(KB)2023, IA(I.B.C)/1891(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH APRIL 2024

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| IN THE MATTER OF | SESA INTERNATIONAL LIMITED VS AVANI TOWERS PRIVATE LIMITED |
| UNDER SECTION | IBC UNDER SEC 7 |

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Applicant in IA(I.B.C)/1007(KB)2023,
Mr. S.K. Bajoria, Adv.] IA(I.B.C)/18(KB)2024 and IA(I.B.C)/297(KB)2024
Mr. Snehasish Chakraborty, Adv.]

Mr. R.R. Modi, Adv.] For the Applicant in IA(I.B.C)/200(KB)2024

Mr. Kumarjit Banerjee, Adv.] For Chanda Jhunjhunwala, Member of Suspended
Ms. Sanchari Chakraborty, Adv.] Board of Directors
Mr. Adil Naushad, Adv.]

Mr. Jishnu Chowdhury, Adv.] For the Resolution Professional
Mr. Shaunak Mitra, Adv.]
Ms. Swati Dalmia, Adv.]
Ms. Neha Sinha, Adv.]

ORDER

1. Learned Senior Counsel/Counsel for the parties present.
2. **IA(I.B.C)/200(KB)2024:**
 - a. It is submitted by Mr. Kumarjit Banerjee, learned Counsel for the Member of Suspended Board of Directors that Energy Properties Private Limited is in CIRP and the admission order has been challenged before the Hon'ble National Company Law Appellate Tribunal, New Delhi.
 - b. List this matter on **15th May, 2024.**

3. **IA(I.B.C)/18(KB)2024, IA(I.B.C)/297(KB)2024, IA(I.B.C)/1007(KB)2023,
IA(I.B.C)/1891(KB)2023 and IA(I.B.C)/1892(KB)2023:**
- a. List these matters on **15th May, 2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**